

**Central Administrative Tribunal
Madras Bench**

OA/310/00520/2021

Dated the 28th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

Tmt.M.Anusiya
W/o Munnieswaran,
MariammanKovil Street,
Mela Pangadi, Vagaikulam Post,
Madurai 625 017. ..Applicant
By Advocate **M/s.V.Rengarajan**

Vs.

1. Union of India, rep. by
The Post Master General,
Southern Region,
Madurai 625 002.
2. Senior Superintendent of Post Offices,
Madurai Division,
Madurai 625 002.
3. The Senior Postmaster,
Tallakulam Head Post Office,
Madurai 625 002.
4. V.Munnieswaran,
S/o Vellaidurai,
Post Man,
Tallakulam Head Post Office,
Madurai 625 002. ..Respondents

By Advocate

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“to call for the records relating to her representation dated 07.08.2020 in connection with the conduct of the fourth respondent and direct the second respondent to dispose of the representation dated 07.08.2020 within a reasonable time and pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case and thus render justice..”

2. Heard Mr.Rengarajan for the applicant. Perused the OA and all the documents.
3. From the perusal of the OA, it is seen that the issue in this OA is a family dispute and the applicant is not a Government servant. As per Section 19 & 20 of the Administrative Tribunals' Act, 1985, this Tribunal has no jurisdiction to entertain such application.
4. Hence, the OA is dismissed for want of jurisdiction. No costs. However, the applicant is at liberty to approach the appropriate forum for their redressal.

(C.V.Sankar)
Member(A)

28.04.2021

(S.N.Terdal)
Member(J)

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